

ITEM NO.802

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Civil) No.678/2023

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With IA No.124046/2023-STAY APPLICATION)

Date : 25-08-2023 This petition was MENTIONED today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv. (Mentioned by)
Mr. Shadan Farasat, AOR

For Respondent(s) Mr. Tushar Mehta, SG
Mr. Arvind Kumar Sharma, AOR

UPON being mentioned the Court made the following
O R D E R

IA No 160111 of 2023 In WP (C) No 678 of 2023

1 On mentioning, the matter is taken on Board.

- 2 The Interlocutory Application seeks an amendment to the writ petition by which the NCT Ordinance was challenged. The Ordinance has since been replaced by an Act of Parliament. The Interlocutory Application is for amending the petition so as to challenge the provisions of the Act.
- 3 We have heard Dr Abhishek Manu Singhvi, senior counsel for the petitioner and Mr Tushar Mehta, Solicitor General for the Union of India.
- 4 In fairness, the Solicitor General states that there is no objection to the formal application for amendment is allowed.
- 5 The Interlocutory Application for amendment of the petition is allowed.
- 6 If a counter affidavit is to be filed to the amended petition, that may be done by the Union Government within four weeks.

(CHETAN KUMAR)
A.R. - cum - P.S.

(RENU BALA GAMBHIR)
COURT MASTER